

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 321/TT/2020

Subject : Petition for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for the Combined Asset comprising of five assets under Vindhyachal Stage-I Transmission System in Western Region (WR)

Date of Hearing : 22.6.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Madhya Pradesh Power Management Company Ltd. (MPPMCL) & 10 Others

Parties present : Shri S. S. Raju, PGCIL
Shri D. K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A. K. Verma, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

- a) The instant petition is filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for the Combined Asset comprising of the following transmission assets under the captioned Transmission System in WR:

Asset-I: 400 kV Vindhyachal-Korba S/C transmission line;

Asset-II: 400 kV Itarsi-Indore S/C transmission line-1;

Asset-III: 400 kV Vindhyachal-Jabalpur D/C transmission line-1;

Asset-IV: 400 kV Jabalpur-Itarsi D/C transmission line-1; and



Asset-V: 400 kV Indore-Asoj S/C transmission line-2.

- b) Revised tariff of 2001-04, 2004-09 and 2009-14 periods is claimed pursuant to directions of the Commission in order dated 18.1.2019 in Petition No. 121/2007 and in line with APTEL judgments dated 22.1.2007 and 13.6.2007 in Appeal Nos. 81 of 2005 and 139 of 2006 respectively;
 - c) Capital cost as on 1.4.2014 and Additional Capital Expenditure (ACE) in 2015-16, 2017-18 (towards replacement of obsolete equipment) for the transmission assets was allowed by the Commission vide order dated 29.1.2016 in Petition No. 481/TT/2014;
 - d) Detailed justification of actual ACE during 2014-19 period and total cost as on 31.3.2019 are given in the petition;
 - e) ACE is claimed in 2019-24 period towards replacement of problematic and defective equipment (which are old and obsolete) and going to complete 25 years of service. Justification pertaining to ACE claimed is submitted vide affidavit dated 5.2.2021;
 - f) Letters from the manufacturers conveying their inability to provide support and services pertaining to old equipment, and advising to replace the said equipment have been submitted;
 - g) Requested to allow the capital cost and tariff for 2014-19 and 2019-24 tariff periods as claimed in the petition; and
 - h) Response to the Technical Validation letter was filed vide affidavit 13.4.2021. Rejoinder to the reply of MPPMCL dated 27.5.2020 has been filed vide affidavit dated 8.6.2021.
3. The Commission observed that the Petitioner has sought five years of life extension after ACE, as against the normal life allowed under the applicable tariff regulations. The Commission further observed that the Petitioner is taking 5 to 10 years to replace the obsolete equipment, which is a long period. The representative of the Petitioner submitted that the same will be brought to the notice of the management and such replacements would be expedited.
4. The representative of MPPMCL submitted that the reply to the instant petition has been filed and requested the Commission to consider the same.



5. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

